

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 8400 - JK (LD) of 2025

DATED: - 16 - 07 - 2025

Sanction is hereby accorded to the appointment of Mr. Muzaffar Ahmad Shah, DySP Headquarters CID SB Kashmir, as Officer In-charge (OIC) Litigation in WPC No. 1036/2025 titled Gulshan Ara Vs Union of India and others including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 16.07.2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Sr. Superintendent of Police, CID Special Branch, Kashmir. This is with reference to your letter No. SBK/FR/Court-GC/2025/687 dated 09.07.2025.
8. Director Litigation, Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No. 8401 - JK(LD) of 2025 dated 16.07.2025

S No.	Title of the case	OIC
1	OA No. 711/2025 titled Bharti Baboria Vs. UT of J&K and others.	Ms. Neha Sharma, Under Secretary, JKSSB.
2	TA No. 4821/2021 titled Tanveer Ahmad Khan Vs. Union Territory of Jammu & Kashmir and ors.	Ms. Aabida Nabi Under Secretary JKSSB

Neeraj Kumar